make the Act more effective, it has been amended in 2008 and 2012, whereby the definition of Terrorist Act has been made more broad-based to enable it combat all aspects of terrorism and its support base. With the amendments in 2008, raising of funds for the purpose of terrorism has been defined as a terrorist act besides criminalizing the act of knowingly holding or being in possession of proceeds of terrorism or property derived from terrorism. Further, the term "proceeds of terrorism" has been comprehensively defined. Canvassing for funds, receiving funds, providing funds knowing or suspecting that it may be used for terrorism has also been criminalized. Detailed provisions have also been made for freezing, seizure and forfeiture of funds and property. Vide the amendment of 2012, the production/smuggling/circulation of fake Indian currency notes have been included in the definition of terrorism. Further, the period of proscription of unlawful association from the existing two years has been enhanced to five years. Due to the stringent existing law against terrorism, the security/investigation agencies are able to investigate and prosecute the terror cases in an effective manner, which has acted as a deterrent measure against the terrorists and terror groups leading to reduced incidents of major terror attack in the near past.

Languages in Eighth Schedule

4579. SHRI BASAWARAJ PATIL: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) how many languages were included into Eighth Shedule when constitution of India was made and how many were added latter;
 - (b) whether the Talu language is being added in the Eighth Schedule; and
- (c) whether there is any such proposal and what is Government's stand thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) Initially 14 languages were included in the Eighth Schedule of the Constitution. Thereafter, eight more languages were added to the Eighth Schedule.

(b) and (c) At present, there are demands for inclusion of 38 more languages including Tulu in the Eighth Schedule to the Constitution. A Committee was constituted in 2003 under the Chairmanship of Shri Sitakant Mohapatra to evolve a set of objective criteria with reference to which all proposals/representations for

including more languages in the Eighth Schedule could be examined and finally disposed of. Since there are no criteria for inclusion of language in the Eighth Schedule, an Inter-Ministerial Committee constituted by the Ministry made an indepth study of the whole gamut of the issue, including recommendations of Shri Sitakant Mohapatra committee to suggest a set of uniform criteria which may pave the way for deciding inclusion or otherwise of a language in the Eighth Schedule. Final decision is yet to be taken.

Ban on pet animals in NDMC areas

4580. SHRI SHADI LAL BATRA: Will the Minister of HOME AFFAIRS be pleased to state:

- whether it is a fact that pet animals have been banned in NDMC areas long back;
- (b) whether it is also a fact that a number of buffaloes and cows are found roaming in NDMC areas;
 - (c) whether NDMC has allowed for having such animals; and
- (d) if so, the details thereof and if not, the details of action taken during the last three years, date-wise to remove these animals from NDMC area?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) The New Delhi Municipal Council (NDMC) has intimated that certain categories of animals have been banned in NDMC areas. However, NDMC allows to keep pet animals such dog as well as milching animals for domestic use, as per conditions laid down under NDMC byelaws.

(b) to (d) Some times, cows enter in NDMC areas from nearby Delhi Municipal Corporations areas, which are impounded immediately by the field staff of Enforcement Department of NDMC. The details of pet animals impounded from NDMC area during the last three years are as under:

Total	164
2012-13	59
2011-12	37
2010-11	68